

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Friday, the 6th day of August, 2021.

CrI.M.P.No. 11605/2021

in

K-6 T.P. Chathiram P.S. Crime No. 135/2021

Martin

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
K-6 T.P. Chathiram Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing Mr. R. Suresh, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 11.7.2021 for the offences punishable under Section 341, 294(b), 323, 392, 397 and 506(ii) IPC in Crime No. 135/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner has been falsely implicated in this case. He is no way connected with the alleged offence. False case has been foisted on him only for statistical purpose. The petitioner is in custody from 11.7.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner robbed Rs.700/- from the defacto complainant at knife point. He objects the grant of bail stating that this petitioner is having 5 previous cases.

5. The petitioner is in custody for the past 25 days. Considering the duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned V Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

**Sd/- R. Selvakumar,
Principal Sessions Judge**

Copy to :

1. The V Metropolitan Magistrate, Chennai.
2. The Superintendent, Sub-Jail, Chengalpet.

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CrI.M.P.No. 11605/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Friday, the 6th day of August, 2021.

Cr.L.M.P.No. 12211/2021

in

K-4 Anna Nagar P.S. Crime No. 552/2021

Poochi @ Velu Sadraak

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
K-4 Anna Nagar Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. S. Mohan Raj, R. Deva Kumar, V. Vinodha, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 30.6.2021 for the offences punishable under Section 385, 506(i) IPC @ 147, 385, 506(i) r/w 120(B) IPC in Crime No. 552/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through video conference.

3. Learned counsel for the petitioner submits that the petitioner is no way connected with the offence. The defacto complainant has lodged the complaint stating that he has been threatened through Whatsapp call. No Whatsapp call has been traced. No offence was committed. Co-accused were already granted bail by this court. The police falsely implicated the petitioner in this crime and prays for granting bail.

4. The case of the prosecution is that the defacto complainant is a B.J.P. Functionary. During the lockdown, he has involved in social work and at that time, the accused demanded money from him as mamool. During investigation, the defacto complainant gave statement that on 8.6.2021, five persons came to his place in a Deo and Splender two-wheelers and handed over a phone for speaking to Madurai Bala. The said Madurai Bala through phone asked the defacto complainant to handover money to the persons came there,

which he has avoided. Based on the statement of the defacto complainant, this petitioner was arrested. According to learned CPP, this petitioner is having 13 previous case and thus objects the grant of bail.

5. Though the petitioner is having some previous cases, as far as this case is concerned, he is in custody for more than one month. Co-accused were already granted bail by this court on various dates. Major portion of investigation might have been completed by this time. Considering the above facts and duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned V Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

**Sd/- R. Selvakumar,
Principal Sessions Judge**

Copy to :

1. The learned V Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

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Crl.M.P.No. 12211/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Friday, the 6th day of August, 2021.

Cr.L.M.P.No. 12465/2021

in

R-7 K.K. Nagar P.S. Crime No. 431/2021

Samsudeen

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
R-7 K.K. Nagar Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. K. Muthuvel, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 23.7.2021 for the offences punishable under Section 24(1) of COTP Act r/w 328 IPC in Crime No. 431/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through video conference.

3. Learned counsel for the petitioner submits that the petitioner is no way connected with the offence. False case has been foisted on him only for statistical purpose. The petitioner is in custody from 23.7.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that the petitioner was indulged in the sale of banned tobacco products. He was found in possession of Hans -705 packets, Cool Lip-168 packets, Vimal Pan Masala-1320 packets, V1 Tobacco Small -270 packets, Swagat-22 packets, Remo-720 packets, totalling 21 Kg. The petitioner was arrested and from him banned tobacco products were seized. He further submits that the petitioner is having one previous case and thus objects granting bail.

5. It is reported by the CPP that entire tobacco products were seized from the petitioner. The petitioner is in custody for the past 15 days. Major portion of investigation might have been completed by this time. Considering the above facts and duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned XXIII Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

**Sd/- R. Selvakumar,
Principal Sessions Judge**

Copy to :

1. The learned XXIII Metropolitan Magistrate, Chennai.
2. The Superintendent, Sub-Jail, Saidapet, Chennai.

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Crl.M.P.No. 12465/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Friday, the 6th day of August, 2021.

CrI.M.P.No. 12586/2021

in

S.C.No. 519/2004

(on the file of VI Additional Sessions Judge, Chennai)

in

CBCID, Egmore Crime No. 2/1983

M.S. Hari Babu

.. Petitioner/Accused

Vs.

State Rep. by
Deputy Superintendent of Police,
CBCID, Egmore, Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. P.K. Mohanvel, H. Srinivasan, P. Sivakumar, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 22.7.2021 on execution on NBW for the offences punishable under Section 120-B, 419, 420 and 392 IPC in S.C.No.519/2004 on the file of VI Additional Sessions Judge in Crime No. 2/1983 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is in custody from 22.7.2021. This petitioner was regularly attended the hearings in the above case from the year 1986 . While so, due to some problem in his matrimonial life, he left his family and went to Andhra Pradesh for his employment and lived there separately. So, he could not attend the case for a long time. Subsequently, NBW was issued against him and his case was split up and re-numbered as S.C.No. 519/2004. After having knowledge about the pendency of NBW, he surrendered before the VI Additional Sessions Court, Chennai and filed a petition to recall the warrant and the same was dismissed on 22.7.2021 and the

petitioner was remanded to judicial custody. Hereafter, he will be regular in attending the court. His absence is neither wilful nor wanton, but due to above said circumstances, he was unable to attend the court. Hence, he prays for granting bail.

4. According to CPP, NBW is pending from years together. The case is of the year 2004. After much effort this petitioner was secured. If he is released on bail, again, there is every possibility for his abscondence and seriously objects the grant of bail.

5. The case is of the year 2004. Occurrence took place in the year 1983. Warrant is pending years together. According to counsel for the petitioner, this petitioner is now residing at Vellore District. The petitioner was arrested only on 27.7.2021. If he is released on bail, chances for absconding is more. In the above said circumstances, this court is not inclined to grant bail to the petitioner.

6. Petition is dismissed.

Delivered by me today.

**Sd/- R. Selvakumar,
Principal Sessions Judge**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Friday, the 6th day of August, 2021.

Cr.L.M.P.No. 12680/2021

in

P-4 Basin Bridge P.S. Crime No. 673/2021

1. Santhosh @ Thavakalai Santhosh
2. Manikandan @ Brown Mani
3. Prakash @ Stephen

.. Petitioners/Accused

Vs.

State Rep. by
The Inspector of Police,
P-4 Basin Bridge Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. G. Vinothprabu, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners, who were arrested on 12.7.2021 for the offence punishable under Section 294(b), 324, 307 of IPC in Cr.No. 673/2021 on the file of the respondent police, seeks bail.

2. Learned counsel for the petitioners and learned CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that the petitioners and the defacto complainant are friends. There was a quarrel over consuming liquor. An exaggerated complaint has been given. Injured has been discharged from the hospital. The petitioners are in custody from 12.7.2021 and hence prays for granting bail.

4. On the other hand, learned CPP submits that when the defacto complainant's son/Balu demanded his friends, the petitioners herein to give him Beer, over which there was a quarrel and the accused attacked the victim using beer bottle and caused injuries on his head, face and chest. The victim was treated as in-patient for 5 days. He further

submits that the petitioners' earlier bail application was dismissed on 23.7.2021 and that there is no change in circumstance and thus objects granting bail.

5. Petitioners were arrested on 12.7.2021. It is a case of 307 IPC. Victim was treated as in-patient for 5 days. No change in circumstance was reported after the dismissal of earlier bail application. Considering the nature of offence and that investigation is not yet completed, this court is not inclined to grant bail to the petitioners at present.

6. Hence, the petition is dismissed.

Delivered by me today.

**Sd/- R. Selvakumar,
Principal Sessions Judge**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Friday, the 6th day of August, 2021.

Crl.M.P.No. 12941/2021

in

P-1, Pulianthope P.S. Crime No.905/2021

Dinesh

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
P-1, Pulianthope Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s. S.Vinoth, N. Vasanth, A. Manikandan, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 8.7.2021 for the offences punishable under Section 341, 323, 366 and 506(ii) of IPC in Crime No.905/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner has nothing to do with the alleged offence. Due to previous enmity with the defacto complainant, this petitioner has been falsely implicated in this case. Co-accused was granted bail by this court on 2.8.2021. The petitioner is in custody from 8.7.2021 and prays for granting bail.

4. On the other hand, the learned CPP submits that this petitioner kidnapped the victim girl in an auto and compelled her to marry him. Investigation is not yet completed and seriously objects granting bail.

5. Admittedly, co-accused was granted bail by this court on 2.8.2021 on the ground that he is only an auto driver and he has no knowledge about the kidnap. Whereas, this petitioner kidnapped the victim girl and compelled her for marriage. He is the prime accused. Hence, he cannot claim parity with co-accused who was released on

bail. According to CPP, investigation is not yet completed. In the above said circumstances, this court is not inclined to grant bail to the petitioner at present.

6. Petition is dismissed.

Delivered by me today.

**Sd/- R. Selvakumar,
Principal Sessions Judge**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Friday, the 6th day of August, 2021.

Cr.L.M.P.No. 12942/2021

in

R-6 Kumaran Nagar P.S. Crime No. 305/2021

Saravanan @ Arbit Saravanan

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
R-6 Kumaran Nagar Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. S. Tamilselvan, A. Kumaravel, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 24.5.2021 for the offences punishable under Section 147, 148, 341, 294(b), 324, 307 and 506(ii) IPC in Crime No. 305/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner has been falsely implicated in this case. He is no way connected with the alleged offence. An exaggerated complaint has been given. Co-accused were granted anticipatory bail by this court on 2.7.2021 and arrested accused also released on bail. The petitioner is in custody from 24.5.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that quarrel arose over road accident and the petitioner and others attacked the defacto complainant using knife and caused injuries to him. However, according to CPP, victim sustained simple injury and he has been discharged from the hospital.

5. The FIR itself would go to show the root cause for the quarrel is road accident. Victim sustained simple injuries. Already arrested accused were released on bail. Though the petitioner is having some previous cases, he is in custody for more than two months. Considering the above facts and the duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned XXIII Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

**Sd/- R. Selvakumar,
Principal Sessions Judge**

Copy to :

1. The XXIII Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

vv

Cri.M.P.No. 12942/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Friday, the 6th day of August, 2021.

Crl.M.P.No. 12944/2021

in

H-6 R.K. Nagar P.S. Crime No. 1190/2021

Prabhu @ Nattamai prabhu @ Sivadasan

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
H-6 R.K. Nagar Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. V. Karthick, S. Raj, A.G. Abdul Kareem, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 10.7.2021 for the offences punishable under Section 341, 294(b), 323, 392, 397, 506(ii) IPC in Crime No. 1190/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner has been falsely implicated in this case. He is no way connected with the alleged offence. False case has been foisted on the petitioner only for statistical purpose. The petitioner is in custody from 10.7.2021 and prays for granting bail.

4. The case of the prosecution is that this petitioner waylaid the defacto complainant and robbed Rs.1000/- from him at knife point.

5. Learned CPP objects the grant of bail stating that this petitioner is a habitual offender and having 12 previous cases.

6. Considering the antecedents of the petitioner and short duration of custody, this court is not inclined to grant bail to the petitioner at present.

7. Petition is dismissed.

Delivered by me today.

**Sd/- R. Selvakumar,
Principal Sessions Judge**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Friday, the 6th day of August, 2021.

CrI.M.P.No. 12935/2021

in

R-5 Virugambakkam P.S. Crime No.734/2021

Sivabalan

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
R-5 Virugambakkam Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. N.S. Amarnath, J.T. Rajasuriya, N. Nandhagopal, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was surrendered on 26.7.2021 before the XXIII Metropolitan Magistrate for the offence punishable under Section 341, 294(b), 336, and 307 IPC in Crime No. 734/2021 on the file of the respondent police, seeks bail.
2. Learned counsel for the petitioner and learned CPP were heard through Video Conference.
3. Learned counsel for the petitioner submits that the petitioner has nothing to do with the alleged offence. He is innocent of the offence. Injured discharged from the hospital. The petitioner is in custody from 26.7.2021 and prays for granting bail.
4. On the other hand, learned CPP submits that on 22.7.2021, when the defacto complainant's son talking with his friends, one of the accused Sivaraman came there in his bike. Victim Ajithraj enquired him and told he seen him after a long time. Without giving any answer he left the place. Thereafter, on the same day at about 7.30 p.m. A1 Sivaraman and his friends viz., Sivabalan (the petitioner herein) and one Sivanesan came on their bike and attacked the victim using deadly weapons and caused multiple cut

injuries on his head and right hand and escaped from the spot in their bike. Victim was admitted to hospital for treatment. He also produced A.R. copy for perusal.

5. On perusal of the A.R. copy it would go to show that the victim sustained deep lacerated cut injury over the head on

1. left temporal region measuring 6cm x 4cm x 0.5cm sutured
2. right forehead (a) measuring 4cm x 3 cm x 0.5 cm sutured (b) 4.5 cm x 3 cm x 0.5 cm - sutured
3. High parietal region 6 cm x 1 cm x 0.5 cm – sutured
4. Occipital region skull exposed 8 cm x 1cm x 0.5 cm – not sutured
5. Frontal region 7 cm x 1 cm x 0.5 cm not sutured
6. Deep laceration on right hand – tender cut injury measuring 8 cmx.5cm x 0.5cm -not sutured

The above said injuries would go to show the murderous assault made on the victim. The victim sustained grievous nature of injuries. Initially, he was admitted to a private hospital and later referred to Rajiv Gandhi General Hospital for further treatment. The petitioner was arrested only on 26.7.2021. Investigation is at budding stage. Considering the nature of injuries inflicted, short duration of custody and stage of the investigation, this court is not inclined to grant bail to the petitioner at present.

6. Petition is dismissed.

Delivered by me today.

**Sd/- R. Selvakumar,
Principal Sessions Judge**

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Friday, the 6th day of August 2021

CrI.M.P.No.12774/2021

in

CrI.M.P.No.11701/2021

in

CCB, Team V, Forgery Wing Cr.No.126/2021

P.K. Ramesh

... Petitioner/Accused.

vs.

State by

The Inspector of Police,
Central Crime Branch, Team V,
Forgery Wing, Veperiy,
Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. Ganesh Rajan, J. Asokan, N. Gandhi, Counsel for the petitioner and the CPP for the respondent, this Court delivered the following,

ORDER

1. Petitioner seeks relaxation of the condition imposed by this court in CrI.M.P.No.11701/2021, dt:26.7.2021.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. The petitioner was granted bail by this court in CrI.M.P.No.11701/2021 on 26.7.2021 with some conditions. One such condition is that the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

4. Learned counsel for the petitioner submits that the petitioner has been complying the condition from 28.7.2021 to till date. Now the matter has been settled between the parties and Memorandum of Compromise dated 26.7.2021 was entered into between the parties agreeing to convey the property at Perumbakkam in the name of the defacto complainant towards full and final settlement and hence prays for relaxation of the condition. Learned counsel for the defacto complainant entered appearance through VC and agreed the settlement between the parties.

5. In the earlier relaxation order in CrI.M.P.No.12105/2021, dated 2.8.2021 in respect of co-accused/Maria Ramesh, it has been mistakenly referred as document has been executed. In fact settlement alone has been arrived between the parties. Considering the settlement arrived between the parties and the fact that the document is yet to be registered, this court is inclined to modify the condition as follows:

“The petitioner shall appear before the respondent police once in a week, on every Monday at 10.30 a.m. until further orders.

Delivered by me today.

**Sd/- R. Selvakumar,
Principal Sessions Judge**

nmk

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Friday, the 6th day of August 2021

Crl.M.P.No.12775/2021

in

Crl.M.P.No.11389/2021

in

K.1, Sembium P.S. Cr.No.808/2021

Chandrasekar @ Chandru

... Petitioner/Accused.

vs.

State by

The Inspector of Police,

K.1, Sembium Police Station,

Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. A.K.L. Jayakamal Rayudu, Counsel for the petitioner and the CPP for the respondent, this Court delivered the following,

ORDER

1. Petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.11389/2021, dt:12.7.2021.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. The petitioner was granted bail by this court in Crl.M.P.No.11389/2021 on 12.7.2021 with some conditions. One such condition is that the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

4. According to learned CPP, the petitioner has complied the condition from 15.7.2021 to 4.8.2021. Considering the period of compliance, this court is inclined to relax the condition.

5. Petition is allowed. Condition is relaxed in toto.

Delivered by me today.

Sd/- R. Selvakumar,
Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Friday, the 6th day of August 2021

Crl.M.P.No.12778/2021

in

Crl.M.P.No.11390/2021

in

K.1, Sembium P.S. Cr.No.898/2021

Chandrasekar @ Chandru

... Petitioner/Accused.

vs.

State by

The Inspector of Police,

K.1, Sembium Police Station,

Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. A.K.L. Jayakamal Rayudu, Counsel for the petitioner and the CPP for the respondent, this Court delivered the following,

ORDER

1. Petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.11390/2021, dt:12.7.2021.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. The petitioner was granted bail by this court in Crl.M.P.No.11390/2021 on 12.7.2021 with some conditions. One such condition is that the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

4. According to learned CPP, the petitioner has complied the condition from 15.7.2021 to 4.8.2021. Considering the period of compliance, this court is inclined to relax the condition.

5. Petition is allowed. Condition is relaxed in toto.

Delivered by me today.

Sd/- R. Selvakumar,
Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Friday, the 6th day of August 2021

Crl.M.P.No.12776/2021

in

Crl.M.P.No.11250/2021

in

P.2, Otteri P.S. Cr.No.860/2021

1. Sarala R
2. Divakar R
3. Naren Sri S

... Petitioners/Accused.

vs.

State by
The Inspector of Police,
P.2, Otteri Police Station,
Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. C.V. Kumar, N. Thandayuthabani, Counsel for the petitioner and the CPP for the respondent, this Court delivered the following,

ORDER

1. Petitioners seek relaxation of the condition imposed by this court in Crl.M.P.No.11250/2021, dt:7.7.2021.

2. The counsel for the petitioners and CPP were heard through Video Conference.

3. The petitioners were granted anticipatory bail by this court in Crl.M.P.No.11250/2021 on 7.7.2021 with some conditions. One such condition is that the petitioners shall appear before the respondent police daily at 10.30 a.m. until further orders.

4. According to learned CPP, the petitioners have complied the condition from 21.7.2021 to 4.8.2021. Considering the period of compliance, this court is inclined to relax the condition.

5. Petition is allowed. Condition is relaxed in toto.

Delivered by me today.

Sd/- R. Selvakumar,
Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Friday, the 6th day of August 2021

Crl.M.P.No.12777/2021

in

Crl.M.P.No.11595/2021

in

E.3, Teynampet P.S. Cr.No.270/2021

K. Kumar

... Petitioner/Accused.

vs.

State by

The Inspector of Police,

E.3, Teynampet Police Station,

Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. J. William Shakesphere, V. Ravi, A. Gurumoorthy, T. Srikanth, Counsel for the petitioner and the CPP for the respondent, this Court delivered the following,

ORDER

1. Petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.11595/2021, dt:16.7.2021.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. The petitioner was granted anticipatory bail by this court in Crl.M.P.No.11595/2021 on 16.7.2021 with some conditions. One such condition is that the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

4. According to learned CPP, the petitioner has complied the condition from 20.7.2021 to 3.8.2021. Considering the period of compliance, this court is inclined to relax the condition.

5. Petition is allowed. Condition is relaxed in toto.

Delivered by me today.

Sd/- R. Selvakumar,
Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Friday, the 6th day of August 2021

CrI.M.P.No.12825/2021

in

CrI.M.P.No.4589/2021

(on the file of XVI Metropolitan Magistrate Court, Chennai)

in

N.2, Kasimedu P.S. Cr.No.2322/2020

Ravishankar @ Kalvettu Ravi @ Ravi

... Petitioner/Accused.

vs.

State by

The Inspector of Police,

N.2, Kasimedu Police Station,

Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. M. Kaveri Selvam, A. Manikandan, C. Umamageshwaran, S. Sathish, Counsel for the petitioner and the CPP for the respondent, this Court delivered the following,

ORDER

1. Petitioner seeks modification of the condition imposed by the XVI Metropolitan Magistrate in CrI.M.P.No.4589/2021, dt:17.4.2021.

2. Learned Counsel for the petitioner and learned CPP were heard through Video Conference.

3. The petitioner was granted statutory bail by the learned XVI Metropolitan Magistrate in CrI.M.P.No.4589/2021 on 17.4.2021 with condition to appear and sign before the respondent police daily at 10.00 a.m. for a period of two weeks.

4. Learned counsel for the petitioner submits that the petitioner was also remanded in S.C.No.226/2021 on the file of XXIII Additional Sessions Court, wherein he was granted bail by this court on 3.7.2021 with condition and after his release, he has been appearing before the said Court daily at 10.30 a.m. Further, the petitioner has been appearing before the Chengalpet Sessions Court, daily in the evening in connection with the condition

imposed in another Case daily. So, appearing before the respondent police at 10.00 a.m. is not feasible and hence prays for modification.

5. Along with this petition, the petitioner has moved three more petitions to modify the condition pertaining to crime numbers on the file of H.5 New Washermenpet P.S. Considering the above fact and the representation made by the counsel for the petitioner, this court is inclined to modify the condition as follows:

“The petitioner shall appear before the Inspector of Police, H.5, New Washermenpet Police Station once in a week, on every Sunday at 10.00 a.m. until further orders. Accordingly, petition is allowed.

Delivered by me today.

**Sd/- R. Selvakumar,
Principal Sessions Judge**

nmk

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Friday, the 6th day of August 2021

CrI.M.P.No.12826/2021

in

CrI.M.P.No.4812/2021

(on the file of XV Metropolitan Magistrate Court, Chennai)

in

H.5, New Washermenpet P.S. Cr.No.29/2021

Ravishankar @ Kalvettu Ravi @ Ravi

... Petitioner/Accused.

vs.

State by
The Inspector of Police,
H.5, New Washermenpet Police Station,
Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. M. Kaveri Selvam, A. Manikandan, C. Umamageshwaran, S. Sathish, Counsel for the petitioner and the CPP for the respondent, this Court delivered the following,

ORDER

1. Petitioner seeks modification of the condition imposed by the XV Metropolitan Magistrate in CrI.M.P.No.4812/2021, dt:5.5.2021.

2. Learned Counsel for the petitioner and learned CPP were heard through Video Conference.

3. The petitioner was granted statutory bail by the learned XV Metropolitan Magistrate in CrI.M.P.No.4812/2021 on 5.5.2021 with condition to appear and sign before the respondent police daily at 10.00 a.m. for a period of 15 days.

4. Learned counsel for the petitioner submits that the petitioner was also remanded in S.C.No.226/2021 on the file of XXIII Additional Sessions Court, wherein he was granted bail by this court on 3.7.2021 with condition and after his release, he has been appearing before the said Court daily at 10.30 a.m. Further, the petitioner has been appearing before the Chengalpet Sessions Court daily in the evening in connection with the condition

imposed in another Case. So, appearing before the respondent police at 10.00 a.m. is not feasible and hence prays for modification.

5. Considering the representation made by the counsel for the petitioner, this court is inclined to modify the condition as follows:

“The petitioner shall appear before the respondent Police, once in a week, on every Sunday at 10.00 a.m. until further orders. Accordingly, petition is allowed.

Delivered by me today.

**Sd/- R. Selvakumar,
Principal Sessions Judge**

nmk

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Friday, the 6th day of August 2021

CrI.M.P.No.12827/2021

in

CrI.M.P.No.4811/2021

(on the file of XV Metropolitan Magistrate Court, Chennai)

in

H.5, New Washermenpet P.S. Cr.No.718/2018

Ravishankar @ Kalvettu Ravi @ Ravi

... Petitioner/Accused.

vs.

State by
The Inspector of Police,
H.5, New Washermenpet Police Station,
Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. M. Kaveri Selvam, A. Manikandan, C. Umamageshwaran, S. Sathish, Counsel for the petitioner and the CPP for the respondent, this Court delivered the following,

ORDER

1. Petitioner seeks modification of the condition imposed by the XV Metropolitan Magistrate in CrI.M.P.No.4811/2021, dt:5.5.2021.

2. Learned Counsel for the petitioner and learned CPP were heard through Video Conference.

3. The petitioner was granted statutory bail by the learned XV Metropolitan Magistrate in CrI.M.P.No.4811/2021 on 5.5.2021 with condition to appear and sign before the respondent police daily at 10.00 a.m. for a period of 15 days.

4. Learned counsel for the petitioner submits that the petitioner was also remanded in S.C.No.226/2021 on the file of XXIII Additional Sessions Court, wherein he was granted bail by this court on 3.7.2021 with condition and after his release, he has been appearing before the said Court daily at 10.30 a.m. Further, the petitioner has been appearing before the Chengalpet Sessions Court daily in the evening in connection with the condition

imposed in another Case. So, appearing before the respondent police at 10.00 a.m. is not feasible and hence prays for modification.

5. Considering the representation made by the counsel for the petitioner, this court is inclined to modify the condition as follows:

“The petitioner shall appear before the respondent Police, once in a week, on every Sunday at 10.00 a.m. until further orders. Accordingly, petition is allowed.

Delivered by me today.

**Sd/- R. Selvakumar,
Principal Sessions Judge**

nmk

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Friday, the 6th day of August 2021

CrI.M.P.No.12828/2021

in

CrI.M.P.No.4340/2021

(on the file of XV Metropolitan Magistrate Court, Chennai)

in

H.5, New Washermenpet P.S. Cr.No.4415/2020

Ravishankar @ Kalvettu Ravi @ Ravi

... Petitioner/Accused.

vs.

State by

The Inspector of Police,

H.5, New Washermenpet Police Station,

Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. M. Kaveri Selvam, A. Manikandan, C. Umamageshwaran, S. Sathish, Counsel for the petitioner and the CPP for the respondent, this Court delivered the following,

ORDER

1. Petitioner seeks modification of the condition imposed by the XV Metropolitan Magistrate in CrI.M.P.No.4340/2021, dt:9.4.2021.

2. Learned Counsel for the petitioner and learned CPP were heard through Video Conference.

3. The petitioner was granted statutory bail by the learned XV Metropolitan Magistrate in CrI.M.P.No.4340/2021 on 9.4.2021 with condition to appear and sign before the respondent police daily at 10.00 a.m. for a period of 15 days.

4. Learned counsel for the petitioner submits that the petitioner was also remanded in S.C.No.226/2021 on the file of XXIII Additional Sessions Court, wherein he was granted bail by this court on 3.7.2021 with condition and after his release, he has been appearing before the said Court daily at 10.30 a.m. Further, the petitioner has been appearing before the Chengalpet Sessions Court, daily in the evening in connection with the condition

imposed in another Case. So, appearing before the respondent police at 10.00 a.m. is not feasible and hence prays for modification.

5. Considering the representation made by the counsel for the petitioner, this court is inclined to modify the condition as follows:

“The petitioner shall appear before the respondent Police, once in a week, on every Sunday at 10.00 a.m. until further orders. Accordingly, petition is allowed.

Delivered by me today.

**Sd/- R. Selvakumar,
Principal Sessions Judge**

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge
Friday, the 6th day of August 2021**

Crl.M.P.No.12829/2021

in

Crl.M.P.No.7752/2021

in

C.A.No.88/2021

in

C.C.No.1078/2017

1. M/s. Muthumariamman Granites
Rep. by its Managing Partner
P. Venkatesh
2. P. Venkatesh, Partner
M/s. Muthumariamman Granites,
Panchanampatti Village,
Selliampatti Post,
Dharmapuri District - 636 809.

... Petitioners/Accused.

vs.

Galaxy Granites Pvt. Ltd.,
Rep. by Accountant C.K. Prabhakaran,
No.36, CP. Ramaswamy Road,
Chennai – 600 018.

... Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. A. Ilaya Perumal, M. Pachiyappan, J. Chandra, R. Rajeshkrishnan, K. Tamizharasan, Counsel for the petitioner, this Court delivered the following

ORDER

1. The petitioners are the accused in C.C.No.1078/2017 on the file of the learned Metropolitan Magistrate, FTC-IV, Chennai. While suspending the sentence, the 2nd petitioner was granted bail by this court in Crl.M.P.No.7752/21, dt:19.4.2021 on execution of bond for Rs.10,000/- with two sureties each for a likesum to the satisfaction of the said Magistrate within two weeks from the date of the order and further condition to deposit 20% of the cheque amount to the credit of CC number on the file of the Trial Court within 60 days from the date of the order.

2. Now the petitioners have come forward with this petition for extension of time.

3. Heard the petitioners' counsel through Video Conference.

4. As per Sec.148 N.I. Act (Amendment Act), the court is competent to give 60 days time for payment of 20% of the compensation amount. Further, as per Sec.148(ii) of N.I. Act, the court is competent to extend the period for 30 days. In this case, the original order was passed on 19.4.2021. So, 60 days time expired in the month of 19.6.2021 itself. This petition is not filed in time. The maximum permissible period of 90 days as contemplated in the Act expired on 19.7.2021 itself. Hence, this court has no power to extend beyond 90 days. Under such circumstances, this court finds no justification to entertain the petition. Hence, the petition is dismissed.

Delivered by me today.

**Sd/- R. Selvakumar,
Principal Sessions Judge**

Copies to:

1. Learned XXI Additional Sessions Judge, Chennai.
2. Learned Metropolitan Magistrate, FTC-IV, Chennai.

nmk

CrI.M.P.No.12418/2021

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Friday, the 6th day of August 2021

CrI.M.P.No.12822/2021

in

P.5, MKB Nagar P.S. Cr.No.892/2021

1. Karthikeyan
2. Subash

.. Petitioners/Accused.

Vs.

State Rep. by
The Inspector of Police,
P.5, MKB Nagar Police Station
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. V. Dinesh Kumar, C. Jagan, P. Praveen Kumar, Counsel for the petitioners and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who apprehends arrest at the hands of the respondent police, for the alleged offence u/s.147, 148, 341, 294(b), 323, 307, 506(ii) of IPC in Crime No.892/2021 on the file of the respondent police, seeks anticipatory bail.

2. Learned counsel for the petitioner and the learned CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He is noway connected with the alleged offence. He has been falsely implicated in this case. Injured was discharged from the hospital. Co-accused were already enlarged on bail. Hence prays for granting anticipatory bail.

4. On the other hand, learned CPP submits that this petitioner/A1 having previous enmity with the defacto complainant, joined with other accused and formed an unlawful assembly and waylaid the defacto complainant and attacked him with knife. The victim sustained bleeding injury on the neck and admitted in the hospital. He objects granting anticipatory bail stating that this petitioner is the main accused and he cannot claim parity

with that of the co-accused who have been granted bail after sufficient period of incarceration.

5. It is a grave case of 307 IPC. This petitioner is the prime accused. He assaulted the victim with knife on the neck and caused bleeding injury. Considering the nature of offence and the specific overt act against him, this court is not inclined to grant anticipatory bail.

6. Hence, the petition is dismissed.

Delivered by me today.

**Sd/- R. Selvakumar,
Principal Sessions Judge**

nmk